Regarding impartial investigation into Kodakara money laundering case in Kerala

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Thank you, hon. Chairperson, Sir, in Kerala Kodakara money laundering case is not just a highway robbery, it is a black money scandal worth Rs.3.5 crore directly linked to the ... ** election machinery. Kerala police investigations have unearthed a well-organized hawala network funnelling unaccounted cash from the ... **into Kerala. Shockingly, despite these findings, the Enforcement Directorate has deliberately restricted its probe turning a blind eye to the masterminds behind this operation.(Interruptions)

Kerala Police reports revealed that this illegal money was transported ahead of the 2021 assembly elections and had direct links to top ... **leaders. Key accused individuals have openly admitted to their associations with ... **functionaries. (Interruptions)

HON. CHAIRPERSON: Hon. Member, please conclude.

....(Interruptions)

SHRI KODIKUNNIL SURESH: Sir, instead of exposing the full extent of this financial crime, the ED has reduced the case to a minor black money transaction, conveniently ignoring the political connections and the larger conspiracy. (Interruptions)

HON. CHAIRPERSON: Hon. Member, please conclude.

Now, Shri Sudhakar Singh ji.

....(Interruptions)

SHRI KODIKUNNIL SURESH: This selective investigation exposes the dangerous pattern of the ED acting as the ... ** while relentlessly targeting opposition leaders.(Interruptions)

Sir, why is the ED refusing to track the source and destination of this black money?(Interruptions) Sir, I demand a full-fledged and independent inquiry by a retired High Court judge into the Kodakara case.(Interruptions)

12.37 hrs

At this stage, Dr. M. K. Vishnu Prasad, Sushri Praniti Sushilkumar Shinde and some other hon. Members came and stood on the floor near the Table.